

pleased to state:

(a) whether it is a fact that the anti-corruption drive by the C.B.I. recently led it to register 21 cases against Government officials; and

(b) if so, what are the details in this regard and what further action has been taken against such officials?

**THE MINISTER OF STATE IN THE MINISTRIES OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM):** (a) and

(b) Yes, Sir. During the anti-corruption drive on 27-6-1986, 51 searches were conducted in residential/office premises of 35 Government employees/officers in connection with the investigation of 21 cases registered by the various Branches of C.B.I. The cases relate to allegations of possession of assets disproportionate to the known sources of income, cheating, forgery and criminal misconduct, etc. All the 21 cases are under investigation.

**Terrorists threat to Hindus to leave Punjab**

**18. SHRI D. B. CHANDRA GOWDA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Central Government are aware that there is an exodus of Hindu families from Punjab to the adjoining States viz. Haryana, Himachal Pradesh, Uttar Pradesh and Delhi;

(b) whether it is a fact that the terrorists in Punjab are threatening the Hindus either to leave the State within a specified time or that they would otherwise be killed and are also demanding from them huge amounts of money; and

(c) if so, what is the reaction of the Central Government to such activities of terrorists in Punjab as well as in other parts of the country?

**THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH):** (a) to (c) According to available information about 1250 Hindu families have moved

out from certain areas of Punjab due to terrorist activities to the adjoining States upto 14th July, 1986. The Central Government is in constant touch with Government of Punjab in this regard and necessary assistance is being provided to them to check terrorist activities.

**Arrests in Tamil Nadu on Spying charges**

**19. SHRI D. B. CHANDRA GOWDA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that in Tamil Nadu a large number of persons including foreigners have been arrested on charges of spying during June, 1986;

(b) whether it is a fact that the arrested persons were engaged in espionage activities in collusion with some Sri Lankan nationals; and

(c) if so, what are the particulars of the arrested persons, and the steps taken by Government to keep a strict vigil on such anti-national elements?

**THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH):** (a) to (c) According to information available at present, 5 Sri Lankan nationals were arrested under the provisions of the Official Secrets Act read with the Foreigners Act and Passport Act on June 7, 1986 at Madras. The case is still under investigation.

Utmost vigilance is being maintained by all security agencies both at the Centre and in the States to detect, unearth and neutralise and attempt at espionage and other objectionable activities.

**Steps for preventing accidents in Nuclear Power Plants**

**20. SHRI PARVATHANENI UPENDRA:** Will the PRIME MINISTER be pleased to state

(a) whether any steps are proposed to be taken for preventing accidents in the nuclear power plants in India in the

context of the disaster in Chernobyl nuclear power plant in the Soviet Union; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY, AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ PATIL):

(a) and (b) Nuclear Power Plants in India are different in design from the Chernobyl Plant. However, as a part of Department of Atomic Energy's continuing safety review. It has set up a task force to review the safety measures and performance at the Nuclear Power Plants operating in India.

**Weighing of containers along with sweets by sweet meat sellers**

21. SHRI J. P. GOYAL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government are aware that almost all the sweetmeat sellers in Delhi and other parts of the country are cheating consumers by weighing the containers along with the sweets;

(b) if so, whether recently any surprise raid was conducted in this regard;

(c) if so, when these shops were raided and their names; and

(d) what action has been taken against each of these sweetmeat sellers for violating the provisions of the rules in this regard and what penalty has been imposed against each of them?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI AJIT PANJA): (a) to (d) Weighment of sweets along with the container resulting in less delivery of quantity contracted and paid for is an offence under the Standards of Weights and Measures Act enforced by the States and Union Territories. States and Union Territories have been advised from time to

time to enforce the provisions of Weights and Measures laws in the interests of the consumers. Complaints of violations by sweetmeat dealers have been reported by Delhi Administration. Delhi Administration has conducted surprise raids to detect such violations. During the period 1-1-1986 to 30-6-1986 Delhi Administration carried out checks against 416 sweet shops out of which 39 traders were challaned and prosecuted for violations. In addition during Diwali Festival in 1985, 84 shops were inspected by Delhi Administration out of which 62 offenders were prosecuted for violations. The names of the dealers, whose shops have been inspected during the period 19-11-1985 to 14-5-1986 by Delhi Administration is furnished at Annexure-I. [See Appendix CXXXIX Annexure No. 5.]

**Steps to contain violent Activities of Gorkha National Liberation Front**

22. PROF. C. LAKSHMANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Government have been taken any action to contain the violent activities of the Gorkha National Liberation Front in Darjeeling;

(b) if so, the details thereof; and

(c) whether Government are aware of the major instigator and financiers of the Movement for a separate Gorkhaland and if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU): (a) to (c) Law and order is the primary responsibility of the State Governments. In connection with the violent activities of Gorkha National Liberation Front, the Central Government was in constant touch with the State Government and made available 3 Companies of BSF and 5 Companies of CRPF to the State Government to enable it to handle the situation. There is no definite information available with the Central Government about any major instigator and financier of the Movement for a separate Gorkha Land.